

or shot by British Government and who sacrificed their lives in Azad Hind Fauj liberation offensive ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI K. C. PANT) : (a) All freedom fighters who have undergone imprisonment in the cause of freedom of the country for a period of not less than six months are eligible for Tamra Patras which will be distributed at several ceremonies to be held throughout the anniversary year. The men of the Indian National Army, and the Royal Indian Navy would also be eligible if they fulfill the criteria laid down.

(b) and (c). The question of conferring posthumous honour on freedom fighters/martyrs has not yet been considered.

Survey of Natural Resources

2270. SHRI P. M. MEHTA
SHRI PURUSHOTTAM-
KAKODKAR :

Will the Minister of SCIENCE AND TECHNOLOGY be pleased to state :

(a) whether Planning Ministry is considering to have comprehensive survey of the country's natural resources ;

(b) whether any scheme in regard to the survey for natural resources has been prepared and if so, when the survey will be conducted ; and

(c) whether Government feel that the degree of development of a country depends on its capacity to make best possible use of natural resources at its disposal ?

THE MINISTER OF INDUSTRIAL DEVELOPMENT AND SCIENCE AND TECHNOLOGY (SHRI C. SUBRAMANIAM) :

(a) and (b). The Planning Commission in September last year appointed 12 task forces to recommend measures for the intensification of survey activities of various natural resources in the country. These task forces were in the following specific fields :

1. Coal & Lignite.
2. Atomic Energy Minerals.
3. Non-Ferrous Group of Minerals.
4. Ferrous Group of Minerals.
5. Industrial (Non-metallic) Minerals.
6. Marine Survey for Living Resources.

7. Marine Survey for Non-living resources.

8. Groundwater Resources.

9. Surface Water Resources.

10. Aerial Survey.

11. Land & Soil Resources.

12. Forest Resources.

The task forces have submitted their reports recently and the Core Committee of the Planning Commission is considering how these recommendations could be implemented.

(c) The Government agrees with the Hon'ble Member that country's development depends to a great extent on best possible exploitation of its natural resources. The setting up of these task forces is one of the steps taken up in this direction.

Prosecution of Public Servants and Private Persons by C. B. I.

2271. SHRI P. M. MEHTA
SHRI P. GANGADEB :

Will the PRIME MINISTER be pleased to state :

(a) whether the Central Bureau of Investigation prosecuted 22 public servants and 39 private persons during May, 1972 ;

(b) whether Central Bureau of Investigation also secured convictions against some persons and imposed fines on the persons or the firms convicted ; and

(c) if so, the particulars thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND IN THE DEPARTMENT OF PERSONNEL (SHRI RAM NIWAS MIRDHA) : (a) The Central Bureau of Investigation prosecuted 23 public servants and 37 private persons during May, 1972.

(b) and (c). 17 public servants (1 gazetted officer and 16 non-gazetted officers) and 10 private persons (including 1 firm) were convicted by the courts and awarded sentences of varying terms of imprisonment/fine in May, 1972. The convictions were in respect of allegations relating to embezzlement, forgery, bribery, misappropriation, cheating, criminal breach of trust, misconduct and violation of the provisions of Essential Commodities Act, Opium Act and Imports and Exports (Control) Act.